

- (15) Shri Madhu Dandavate . . . 5th August to 7th August, 1975 (Fourteenth Session) and 5th January to 5th February, 1976 (Fifteenth Session).
- (16) Shri Ram Dhan . . . 5th August to 7th August, 1975 (Fourteenth Session) and 5th January to 5th February, 1976 (Fifteenth Session).
- (17) Shri Shyamnandan Mishra . . . 5th August to 7th August, 1975 (Fourteenth Session) and 5th January to 5th February, 1976 (Fifteenth Session).
- (18) Shri Robin Sen . . . 5th January to 5th February, 1976 (Fifteenth Session).
- (19) Shri Phool Chand Verma . . . 5th January to 5th February, 1976 (Fifteenth Session).
- (20) Shri Jagannathrao Joshi . . . 5th January to 5th February, 1976 (Fifteenth Session).
- (21) Shri Piloo Mody . . . 21st July to 7th August, 1975 (Fourteenth Session) and 5th January to 5th February, 1976 (Fifteenth Session).

12.04 hrs.

PUBLIC ACCOUNTS COMMITTEE

HUNDRED AND EIGHTY-SEVENTH REPORT

SHRI H. N. MUKERJEE (Calcutta-North-East): I beg to present the Hundred and eighty-seventh Report of the Public Accounts Committee on Chapter II of the Report of the Comptroller and Auditor General of India for the year 1972-73, Union Government (Civil) Revenue Receipts Volume II, Direct Taxes—Corporation Tax relating to the Department of Revenue and Insurance.

COMMITTEE ON PUBLIC UNDERTAKINGS

SEVENTY-SEVENTH REPORT AND MINUTES

SHRI K. NARAYANA RAO (Bobilii): I beg to present the following Report and Minutes of the Committee on Public Undertakings:

- (i) Seventy-seventh Report on Steel Authority of India Limited.
- (ii) Minutes of the sittings of the Committee relating to the above Report.

12.05 hrs.

and Prevention of
Publication of
objectionable
MATTER

STATUTORY RESOLUTION RE:
DISAPPROVAL OF PREVENTION
OF PUBLICATION OF OBJECTION-
ABLE MATTER ORDINANCE/MAT-
TER BILL—Contd.

MR. SPEAKER: Now, we continue with the discussion on Statutory Resolution regarding Prevention of Publication of Objectionable Matter Ordinance and Prevention of Publication of Objectionable Matter Bill.

The time allotted was two hours; the time already taken is one hour thirty minutes; the balance is only thirty minutes. Shri H. N. Mukerjee to continue with his speech.

SHRI S. M. BANERJEE (Kanspur): Sir, this is a very important matter. We have tabled several amendments. We request that two hours more should be given for this.

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): Sir, the total time allotted for